

61

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.815/99

DATE OF ORDER : 7-4-2000.

Between :-

U.Sambasiva Rao

And

..Applicant

1. The Ghief General Manager,
Telecommunications, AP Circle,
Abids, Hyderabad.
2. The General Manager, Vijayawada
Telecom District, Vijayawada.
3. The Divisional Engineer (Admn),
O/o Telecom District Manager,
Vijayawada.
4. The Sub Divisional Engineer (L&B),
Telecom, Vijayawada.

..Respondents

--- --- ---

Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

--- --- ---

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

R

--- --- ---

...2.

D D

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

Heard Sri Ganesh for Sri V.Venkateshwar Rao, learned counsel for the applicant and Sri B.N.Sarma, learned Standing Counsel for the Respondents.

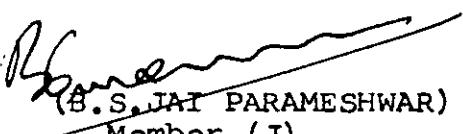
2. This OA is filed to quash the letter No.TA/LC/5-155/98 dated 23-2-1999 issued by the 1st respondent declaring the same as illegal and arbitrary and direct the respondents to consider the case of the applicant for regular appointment as driver against the existing vacancies by taking into account his initial engagement as casual mazdoor on 1-6-1980 for the purpose of age limit by condoning the break in service from 1-1-1981 to 8-12-1985 and by granting age relaxation to the extent of total service rendered by the applicant as total service rendered by the applicant as casual mazdoor/casual driver/temporary mazdoor with all consequential benefits such as seniority, arrears of pay and allowances etc.,.

3. When the OA was taken up for hearing today, learned counsel for the applicant submitted that he is withdrawing this OA but he will come back for counting his casual service period from 1980 onwards condoning the break in service from 1-1-1981 to 8-12-1985 when he is away from service. He is at liberty to come back in accordance with the law.

J

V

4. In view of the above submissions of the counsel for the applicant, O.A. is permitted to be withdrawn with no order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)


(R. RANGARAJAN)
Member (A)

Dated: 7th April, 2000.
Dictated in Open Court.


My Name

av1/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,
HYDERABAD.

1ST AND 2ND COURT

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

COPY TO

1. NO HONJ
2. HONR (ADMN) MEMBER. THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)
3. HONJ P. M. (JUDL)
4. D.R. (ADMN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

DATE OF ORDER 7/4/2000

MA/RA/CP.NG

IN

C.A. NO. 815/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CA withdrawn

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

ORDER/REJECTED

NO ORDER AS TO COSTS

RECEIVED
APPEAL SECTION

19 APR 2000